

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.108
IA-1564/2021 in
IB-143 /(ND)/2021

IN THE MATTER OF:
Intec Capital Ltd
Vs.
Prabal Pratap Singh

...APPLICANT

..DEBTOR

SECTION :
U/s. Section- 95

Order delivered on 15.4.2021

CORAM:
SHRI P.S.N. PRASAD,
HON. MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
HON. MEMBER (TECHNICAL)

PRESENT:
For the Applicant/OC :

For the Respondent/CD :
For the Intervener :

ORDER

IA-1564/2021 :

This is the report filed by the Resolution Professional under Section 99 (5) of the IBC, 2016 against the Personal Guarantor, Mr. Prabal Pratap Singh, the same is taken on record. The Resolution Professional is directed to respond to the reply filed by the Counsel for the Respondent/Personal Guarantor.

The Counsel for the Applicant has prayed for grant of time to file appropriate reply.

Post the matter on 24.5.2021.

- Sol -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sol -

(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Surjit